

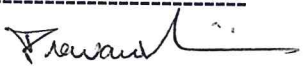


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**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30.03.2017 AT 10.30 AM**


**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/69/2016
NAME OF THE PETITIONER(S) : IVCRL Assets & Holdings Ltd & Another
NAME OF THE RESPONDENT(S) : Chennai Water Desalination Ltd & 6 Others
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
1.	PRAVARSHINI for PROMOD NAIR	COUNSEL FOR RESPONDENTS No. 2 to 6	
2.	Priyadarshini N Poojitha for T.K. Blackan	Counsel for BNP PARIBAS, R7	
3.	THIRIYAMBAK KANNAN	Counsel for Petitioner	

ORDER

Shri Thriyambak Kannan, counsel for petitioner present. Ms Pravarshini, counsel for R2 to R6 and Ms N Priyadarshini, counsel for R7 present. Counsel for petitioner submitted that the main dispute is between the petitioner and R2 to R6. The bank (R7) is only a formal party and settlement talks has come to a final stage and sought four weeks to settle some more issues involved in this matter. Considering his request, we are inclined to grant time. Put up on 28.04.2017 at 10.30 A.M.


(Ch.Md.Sharief Tariq)
Member (Judicial)


(K.Anantha Padmanabha Swamy)
Member (Judicial)